

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOs. 710 & 708 OF 2016 IN
DFR NO. 3024 OF 2016**

Dated: 3rd January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Jharkhand Bijli Vitran Nigam Ltd. ...Appellant(s)

Vs.

Jharkhand State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Ramesh P.Bhatt, Sr. Adv.
Mr. Ajit Kumar, Sr. Adv.

Mr. Himanshu Shekhar
Mr. Mohit Kumar Shah
Mr. Aabhas Parimal
Mr. Jamnesh Kumar
Mr. Navin Kumar

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Sandeep Rajpurohit for R-2

ORDER

Issue notice. Mr. Sandeep Rajpurohit takes notice on behalf of Respondent No. 2. Notice be issued to other respondent returnable on 31.01.2017. Dasti in addition is permitted. Learned counsel for Respondent No. 2 seeks two weeks time to file reply. He may file the same on or before 17.01.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 24.01.2017 after serving copy on the other side.

List the matter on **31.01.2017**.

(I.J. Kapoor)
Technical Member
Pr/dk

(Justice Ranjana P. Desai)
Chairperson